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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A.No. 2608/2001

New Delhi this the 16th day of January 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalii, Member (J)

Shri Madan Singh
S/o Shri Multan Singh
Vehicle Driver
Under Deputy Chief Engineer
Northern Rly (Const.)
Patel Nagar Station Complex
Rama Road, New Delhi
R/o House No.C-6/1
Railway Colony, Shakurbasti
New Delhi-110034.

(By Advocate: Shri S.K.Sahwney) Applicant

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
DRM Office, Chelmsford Road,
New Delhi.
3. Senior Divisional Personnel Officer
Northern Railway
DRM Office, Chelmsford Road,
New Delhi.

(By Advocate: Shri D.S.Jagotra) Respondents

O R D E R (Oral)

Hon'ble Shri S.R. Adige, VC (A)

Heard both sides.

2. As the job of Carriage & Wagon Fitter which has been offered to applicant is stated to require field of vision and also involved exposure to gas and fumes, Respondents are directed to consider adjusting applicant against a post in the Workshop or any other suitable equivalent post, as per the medical report, which does not involve field of vision or exposure to

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(2)

gas and fumes. These directions should be implemented within three months from the date of receipt of a copy of this ^{order}.

3. Meanwhile applicant's legitimate dues in full should also be released within that period of time.
4. The OA is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

Vice Chairman (A)

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